









राष्ट्रीय विधिक सेवा प्राधिकरण कार्या NATIONAL LEGAL SERVICES AUTHORITY

(Constituted under the Legal Services Authorities Act, 1987)

संतोष स्नेही मान SANTOSH SNEHI MANN (Delhi Higher Judicial Service) सदस्य सचिव MEMBER SECRETARY

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F.No.L/34/2018-2023/NALSA Dated: 02.01.2024

To

The Member Secretary, All the State Legal Services Authorities

Sub: National Lok Adalat Schedule – 2024. Madam/Sir,

The National Lok Adalats across the country are organized as per the provisions of the Legal Services Authorities Act, 1987 read with National Legal Services Authority (Lok Adalats) Regulations, 2009 in the Courts and Tribunals.

2. It has been the practice to conduct 4 National Lok Adalats in a year. Outcome of the National Lok Adalats organised during the years 2021, 2022 and 2023 has been encouraging with respect to pending and pre-litigation cases. The statistical figures of the cases disposed of in the National Lok Adalats held in last three years is as under:

Year	No. of Lok Adalats held	Pre-litigation Cases	Pending Cases	Total Cases
2021	1	A	disposed of	disposed of
2022	+	72.06 lacs	55.82 lacs	127.88 lacs
2022	4	310.15 lacs	109.11 lacs	
2023	4	The state of the s		419.26 lacs
		673.78 lacs	136.52 lacs	810.30 lacs

3. Approved schedule of the National Lok Adalats in the year 2024 is as under:

1st National Lok Adalat	09/03/2024	
2 nd National Lok Adalat	11/05/2024	
3rd National Lok Adalat	14/09/2024	
4th National Lok Adalat	14/12/2024	

- 4. The framework to conduct the National Lok Adalat will be as under:
 - I. The cases may be referred as per the procedure prescribed in the said Act and Regulations, and necessary directions be issued to all concerned to conduct prelok Adalat or pre-conciliation sittings before the scheduled date of National Lok Adalat, so that the opportunities for negotiations may be offered to the parties to arrive at a compromise or settlement;

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